



2026:AHC:9556

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 277 of 2026

Sri Rajesh Kumar Singh

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Vishveshwar Mani Tripathi
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Vishveshwar Mani Tripathi, learned counsel for the writ petitioner and Sri Rahul Malviya, learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that the writ petitioner is posted as Pharmacist. He has been transferred from the office of Chief Medical Officer, Gorakhpur to Primary Health Centre, Derwa, Barhalganj, District Gorakhpur. Learned counsel for the writ petitioner submits that the father of the writ petitioner is ailing.
3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs determination at the first instance by Respondent no.2/ Chief Medical Officer, District Gorakhpur.
4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order. However, the benefit of the order would only be available in those conditions, once the writ petitioner joins the transferred place.

January 14, 2026

N.S.Rathour

(Vikas Budhwar,J.)